HIGH COURT OF KARNATAKA, BENGALURU

April 15, 2021

NOTICE

THE FOLLOWING IMMEDIATE MEASURES FOR DISTRICT AND TRIAL COURTS OF BENGALURU URBAN DISTRICT, BENGALURU RURAL DISTRICT, BELLARY, BIDAR, DAKSHINA KANNADA, HASSAN, KALABURAGI, MYSURU AND TUMAKURU DISTRICTS SHALL COMES INTO EFFECT FROM FRIDAY, APRIL16, 2021:

- (i) Recording of evidence in all Civil and Criminal Cases should be prohibited except in those cases where time-bound schedule has been fixed by the Hon'ble Supreme Court or High Court. Evidence can be recorded in such time-bound cases as well in criminal cases where recording of evidence has been substantially completed.
- (ii) Entry of litigants to the Court Complexes shall be prohibited except the entry of Police Officers and accused in custody. If presence of any parties is required in the Court halls, entry of litigants shall be allowed provided there is a specific order passed to that effect by the Courts concerned.
- (iii) The Courts are requested not to pass any adverse orders on the ground of absence of Advocates and the accused who are on bail.

(iv) In case of District and Trial Courts of other Districts where number of active cases are more than 1000, the restrictions on par with District and Trial Courts in Bengaluru Urban District shall be followed.

BY ORDER OF HON'BLE THE CHIEF JUSTICE

Sd/-(T.G. SHIVASHANKARE GOWDA) REGISTRAR GENERAL I/c.